

A day before his verdict on disqualification pleas, legal experts object to Speaker meeting CM, say raises doubts on fair judgment

MANOJ MORE
PUNE, JANUARY 9

LEGAL AND constitutional experts Tuesday criticised Speaker Rahul Narwekar for meeting Chief Minister Eknath Shinde, before the verdict on the Shiv Sena MLAs' disqualification petitions.

Narwekar is scheduled to deliver the verdict at 4 pm on January 10.

"It is shocking to note that Narwekar who is functioning as a judge while deciding on the disqualification petition goes and meets the Chief Minister.

The petitioner has sought disqualification of the Chief Minister as well. This is utterly wrong and violates the judicial ethics. A person who has the judicial decision-making authority should never meet an accused," said B G Kolse-Patil, former judge of the Bombay High Court.

Narwekar met Shinde at Varsha, the chief minister's official residence, on Sunday.

Kolse-Patil said that Narwekar seems to have forgotten that he is currently serving as the judge in the disqualification petition.

"His powers and position is

that of a judge since he is deciding the disqualification case. His powers are similar to that of the judge of the high court and the Supreme Court. Even a Supreme Court cannot interfere in this matter. Narwekar should have maintained the dignity of the post. But his conduct has raised eyebrows in the eyes of the people whether he will deliver a fair judgment," he said.

Kolse-Patil said Narwekar at the best should have met the Advocate-General.

"If he wanted any legal advice, he could have met the Advocate-General but not the chief minister and not three

days before he is to deliver an important judgment which is not only been watched by entire Maharashtra but could ave wider ramifications in the legislative history of the country," he said. Kolse-Patil said since Narwekar has created doubts about his conduct, one can easily guess which way the verdict will go.

"I can see it coming..By his own conduct, Narwekar has raised doubts about the fairness of his judgment," he said.

Constitutional expert Ulhas Bapat said,"A person in his judicial capacity goes and meets the accused does not fit in any ethics. Here it is violation of both constitutional and legal ethics."

Bapat faulted Narwekar on

two counts. "First before he is going to deliver his verdict, Narwekar meets the accused... And then he talks to the press. On both counts, he is wrong..."

Bapat said, "Since Narwekar has been directed by the Supreme Court to decide the disqualification petition under Anti-Defection Law, his role is not that of an Assembly Speaker but is that of tribunal. After the tribunal decides the case, the aggrieved party can directly appeal to the Supreme Court. He is the judicial making authority. A tribunal is a quasi-judicial body. A quasi-judicial body has all the powers. It can come directly under the Supreme Court."

Bapat said before he delivers his judgment, Narwekar has cre-

Both held a press conference to take objections to the meeting. In fact, the Sena filed an affidavit in the Supreme Court to draw the court's attention to the meeting between the two.

On his part, Narwekar in the evening said,"I keep meeting many leaders. Even today, I met two leaders at Mumbai airport...Even otherwise, leaders keep meeting me. Should I not meet them? Are these meetings all motivated. I was supposed to meet the Chief Minister on January 3 but due to my illness I could not meet him."

Narwekar termed the allegations "pressure tactics".

"Such unfounded allegations are a pressure tactic against the individual who is set to deliver his judgment. But I want to assure the people of Maharashtra and people of the country that I will deliver a judgment which will adhere to the provisions of

20 aspirants eye Cong ticket for Pune LS seat

Pune: Gearing up for the Lok Sabha elections, as many as 20 aspirants on Tuesday submitted their application for contesting the Pune seat on a Congress ticket.

Among the aspirants include city Congress chief Arvind Shinde, MLA Ravindra Dhangekar, former MLAs Balasaheb Shivarkar, Mohan Joshi, Anant Gagil, Dipti Chowdhary, senior leaders Ulhas Bagul, Abhay Chhajed, Sanjay Balgude, Datta Bahirat, Gopal Tiwari, Virendra Kirad and Sangeeta Tiwari. Radio Jockey Sangram Khopade too has sought ticket a Congress ticket.

"We have submitted the list of aspirants to the state Congress unit," said city chief Arvind Shinde.

Last week, state Congress president Nana Patole reviewed party preparations for the Pune Lok Sabha seat and appealed the party cadre to ensure victory of the candidate chosen by the Maha Vikas Aghadi. **ENS**

महाराष्ट्र शासन

मृद व जलसंधारण विभाग

जिल्हा जलसंधारण अधिकारी, मृद व जलसंधारण विभाग, छत्रपती संभाजीनगर

ई-मेल: eessiwcbad@gmail.com दूरध्वनी क्र. ०२४०-२३४८०१०

ई-निविदा कार्यप्रणाली अंतर्गत

ई-निविदा सूचना क्र. ब-१/१७, सन २०२३-२४ प्रसिद्ध करणेबाबत.

महाराष्ट्र राज्याच्या राज्यापाल्याची वतीने जिल्हा जलसंधारण अधिकारी, मृद व जलसंधारण विभाग, छत्रपती संभाजीनगर, महाराष्ट्र शासन हे जिल्हा नियोजन समिती छत्रपती संभाजीनगर अंतर्गत प्रशासकीय मान्यताप्राप्त योजनांचे कामाकरिता बी-१ नमुन्यातील निविदा ई-निविदा प्रणालीद्वारे (ऑनलाईन) निविदा मागवित आहेत. निविदा कागदपत्रे शासनाच्या संकेतस्थळावर <http://mahatender.gov.in> या संकेतस्थळावर व विभागीय कार्यालयाच्या सूचना फलकावर उपलब्ध आहे. निविदा स्वीकारण्याचा अथवा नाकारण्याचा पूर्ण अधिकार जिल्हा जलसंधारण अधिकारी, मृद व जलसंधारण विभाग, छत्रपती संभाजीनगर यांनी राखून ठेवलेला आहे. अट असलेली निविदा स्वीकारली जाणार नाही. सदर निविदा सूचनेमध्ये काही बदल होत असल्यास विभागीय कार्यालयाच्या सूचना फलकावर व वरील वेबसाईटवर उपलब्ध करून देण्यात येईल.

ई-निविदा उपलब्ध कालावधी : दिनांक १०/०१/२०२४ ते दिनांक २४/०१/२०२४

जिओ-टॅगिंग कालावधी : दिनांक ११/०१/२०२४ ते दिनांक १७/०१/२०२४

ई-निविदा उघडणे : दिनांक २५/०१/२०२४

खालील ठिकाणी ई-निविदाबाबत सर्व माहिती उपलब्ध आहे-

१) संकेतस्थळ <http://mahatender.gov.in> या संकेतस्थळावर ई-निविदाची सर्व माहिती उपलब्ध आहे (सदर निविदा सूचनेमध्ये काही बदल होत असल्यास वरील वेबसाईटवर कळविण्यात येईल)

२) जिल्हा जलसंधारण अधिकारी, मृद व जलसंधारण विभाग, छत्रपती संभाजीनगर कार्यालयातील सूचना फलकावर सविस्तर निविदा सूचना उपलब्ध आहे.

३) संकेतस्थळावर प्रसिद्ध होणाऱ्या वेळापत्रकप्रमाणे निविदा उघडण्याची तारीख व वेळेनुसार कंत्राटदारांना किंवा त्यांच्या अधिकृत प्रतिनिधींना उपस्थित राहावे अन्यथा निविदा उघडल्यास कोणतीही तक्रार स्वीकारली जाणार नाही. (व्या./-)

दिनांक ०९/०१/२०२४

(जा.क्र./निविदा सूचना/जि.ज.अ.वि.औ./११२)

(डीजीआयपीआर/२०२३-२४/६५०५)

adani

Housing Finance

Registered Office : Shikhar, Nr. Mithakhali Circle, Navrangpura, Ahmedabad-380009, Gujarat, India
Corporate Office : One BKC, C-Wing, 1004/5, 10th Floor, Bandra Kurla Complex, Bandra (East), Mumbai 400 051. Maharashtra, India.
CIN: U65999GJ2017PTCO98960, Website : www.adanihousing.in

DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002

You the below mentioned Borrowers, Co-borrower(s) / Guarantor have availed loans facility(ies) from Adani Housing Finance Private Limited, (the "AHFL") by mortgaging your immovable properties (Securities). Consequent to your defaults your loans were classified as non-performing assets. Adani Housing Finance Pvt. Ltd. for the recovery of the outstanding dues, issued demand notice under Section 13(2) of The Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 (the Act), the contents of which are being published herewith as per Section 13(2) of the Act read with rule 3(1) of the Security Interest (Enforcement) Rules, 2002 as and by way of service upon you. Details of the borrowers, co-borrowers, properties mortgaged, outstanding dues, demand notice sent under Section 13(2) and amount claimed there under are given as under:

Name of the Borrower / Co-Borrower/ Guarantor/ Loan Account No./ Old Loan Account No.	Mortgage Property Address	Demand Notice Date / O/s Amount / O/s Date
Anurag Chandrakant Koklikar / Akshay Chandrakant Koklikar / Sangeeta Chandrakant Koklikar / 801LAP001020265 / KPRLLAP000011920	All that piece and parcel of Property bearing Flat No. 3, having area 69.70 sq. mtrs.(Built up) situated on First floor of the apartment building known as Sai Apartment which is constructed on R.S.No. 209/A/6/8 out of Which area admeasuring 332.00 Sq. mtrs situated at E Ward, Karveer, Kolhapur Bounded as East - 30 Wide Road, West - Open Space, North - Flat of S.P Shiralkar, South - Open space	14-Dec-23 Rs. 1936791/- As on date 12-Dec-23

You the Borrower/s and Co-borrowers/Guarantor are hereby called upon to make payment of the above mentioned demanded amount with further interest as mentioned herein above in full within 60 days of this notice failing which the undersigned shall be constrained to take action under the act to enforce the above-mentioned securities. Your attention is invited to provisions of sub-section (8) of section 13 of the act by virtue of which you are at liberty to redeem the secured asset within period stipulated in the aforesaid provision. Please note that as per section 13(13) of the said act, you are restrained from transferring the above-referred securities by way of sale, lease or otherwise without our consent.

For Adani Housing Finance Private Limited
Sd/-
Authorised Officer

Place : MAHARASHTRA
Date : 10.01.2024

TATA

TATA POWER

THE TATA POWER COMPANY LIMITED

Registered Office: Bombay House, 24, Hornby Road, Mumbai 400 001.
Tel: 91 22 6665 6282. CIN: L28220MH1999PLC000567
Email: tatapower@tatapower.com; Website: www.tatapower.com

NOTICE OF RECORD DATE

NOTICE is hereby given pursuant to Section 91 of the Companies Act, 2013 that following Record Date(s) have been fixed for the purpose of payment of annual interest/redemption to the holders of Unsecured, Redeemable, Taxable, Listed, Rated Non-Convertible Debentures:

ISINs	Rate of interest	Record date	Type of payment	Date of Payment
INE245A08141	9%	Monday, February 5, 2024	Annual interest	February 21, 2024
INE245A08208	6.18%	Wednesday, February 7, 2024	Annual interest and redemption	February 23, 2024
INE245A08216	7.05%	Wednesday, February 7, 2024	Annual interest	February 23, 2024

For The Tata Power Company Limited
Sd/-
H. M. Mistry
Company Secretary

Place: Mumbai
Dated: January 9, 2024

OFFICE OF THE SUPERINTENDING ENGINEER, RWS&S DIVISION, BALASORE

Tel: 06782-262249, Fax: 262931,

email: eerwss_bls@nic.in, eerwssbls@gmail.com.

NATIONAL COMPETITIVE BIDDING through e-Tendering

Identification No. 36 / 2023-24 Dt. 08.01.2023

The Superintending Engineer, RWS&S Division, Balasore on behalf of the Governor of Odisha invites bids from bidders of eligible class registered with the Odisha State Government and bidders of equivalent Grade / Class registered with Central Government / MES / Railways for the works detailed in the table below to be eventually drawn up in P1 contract with design and execution of the following Piped Water Supply Projects.

1. Nos. of Work	- 2 Nos. RPWS Works.
2. Estimated cost	- Rs. 265.54 lakhs & Rs. 398.35 lakhs
3. Period of completion	- 330 days
4. Availability of bid document in Portal	- Dt. 16.01.2024 at 10:00 hours to 30.01.2024 up to 17.00 hours through online.
5. Seeking of Clarification	- Dt. 16.01.2024 at 10:00 hours to Dt. 25.01.2024 up to 16:00 hours
6. Date of opening of Bid	- Dt. 31.01.2024 at 11:00 hours in the O/O EE, RWS&S Division, Balasore.
7. Name and address of the Officer Inviting Tender	- Superintending Engineer, RWS&S Division, Balasore

Bid Cost will be receipt through electronic payment by NEFT/RTGS.
Further details can be seen from the e-Procurement Portal: <http://tendersodisha.gov.in>

Sd/-
SUPERINTENDING ENGINEER,
RWS&S DIVISION, BALASORE.

OIPR-25013/1/0016/2324

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF PARTE CASTERS PRIVATE LIMITED

Sl.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Parte Casters Private Limited
2.	Date of incorporation of corporate debtor.	05th July, 2011
3.	Authority under which corporate debtor is incorporated / registered	RuC-Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28910PN2011PTC140049
5.	Address of the registered office and principal office (if any) of corporate debtor.	C/O - Hrudaynath Shamrao Parte M.11, Adli Midic, Koolli, Beside Kishor Company, Satiara Maharashtra - 415504.
6.	Date of closure of Insolvency Resolution Process	1st January 2024
7.	Liquidation commencement date of corporate debtor	Date of Order: 02nd January, 2024 Date of Receipt of Order: 09th January, 2024.
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Girish Siriram Juneja ISB/IPA-001/IP-PO0999/2017-2018/11646
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 22 Dignity Apartments, Bon Bon Lane, 7 Bungalows, Versova, Andheri (West), Mumbai - 400053 E-mail id: junegajirish33@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	C/o, M/s Waterfall Insolvency Professionals Private Limited Address: 1221, Maker Chamber V, Nariman Point, Mumbai - 400021 E-mail id: liquidator.partecasterson@gmail.com
11.	Last date for submission of claims	8th February 2024

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the **Parte Casters Private Limited** on **02nd January, 2024** (Receipt of Order-09th January, 2024).
The stakeholders of **Parte Casters Private Limited** are hereby called upon to submit their claims with proof on or **8th February 2024**, to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.
In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Sd/-
Girish Siriram Juneja
Liquidator in the matter of Parte Casters Private Limited
IBB/IPA-001/IP-PO0999/2017-2018/11646
AFK: AA1/11646/02/230224/105500 valid till 23-Feb-24

PUBLIC NOTICE

NOTICE is hereby given that **SOU. MANISHA MANISH JAITHA AND SHRI. MANISH RAJNIKANT JAITHA** are the holders of a Bungalow bearing No.A-06 together with a 1.24% undivided share, right and interest in the land admeasuring 48,481 sq.mtrs. (save and except the "Padma Vilas Palace" and the land surrounding thereto) bearing GLR Survey No.799, Pune Cantonment situate within the Registration Sub District of Taluka Haveli, District Pune and within the Wanowrie area of Pune Cantonment. The said Bungalow and the 1.24% undivided share in the said land are hereinafter referred to jointly as "the said Property". The following Documents of Title in respect of the said Property have been lost/misplaced by the said Manisha Manish Jaitha and Another as under:-

i) Agreement dated 09.05.1997,
ii) Deed of Conveyance dated 04.12.2002 (duly registered under Serial No.5852 of 2002 with the Sub-Registrar, Haveli XI, Pune).

Both the above Documents executed between Scindia Investments Private Limited on the one hand and Manisha Manish Jaitha and Another on the other hand. We are having this Notice published to call upon any person or party who may have custody of the said two Originals or either of them to intimate the same to us within a period of Seven Days from the date of publication of this Notice.

Dated this 09th day of January, 2024.

M/S. RAJIV PATEL & ASSOCIATES, Advocates,
25, United Apartments, 1st Floor, 2407,
East Street, Pune 411001. Tel: 26359111 / 26356789.

MAHARASHTRA STATE ROAD DEVELOPMENT CORPORATION LTD.

(A Govt. of Maharashtra undertaking)

Corporate Office at Rajiv Gandhi Sea Link Project Office, Bandra Reclamation, Bandra West, Mumbai - 400 050. Tel.: 26517948, Fax: 26417893 E-Tender Portal: <https://mahatenders.gov.in>
CIN No. U45200MH1996SGC101586

TENDER NOTICE

REQUEST FOR QUALIFICATION CUM PROPOSAL FOR SELECTION OF DEVELOPER FOR DEVELOPMENT OF MSRDC LAND PARCEL IN BANDRA AS CONSTRUCTION AND DEVELOPMENT AGENCY (C & DA).

Online digitally signed offers are invited by MSRDC from interested parties for the above work for initial Lease Period of 60 Years.

The offer document can be viewed / downloaded through e-tendering portal, <https://mahatenders.gov.in> from 10/01/2024 at 13:00 Hrs. to 30/01/2024 till 13:00 Hrs. Pre-bid meeting will be held on 16/01/2024 at 15:00 Hrs.

The offers shall be submitted along with Rs. 75,00,00,000/- (Seventy Five Crore only) as the EMD to be Paid in the form of Demand Draft or Bank Guarantee.

Guidelines to download the offer document and online submission of offers can be downloaded from website <https://mahatenders.gov.in>.

The last date of submission is 30/01/2024 till 13:00 Hrs.

Right to accept or reject any or all the offers without assigning any reason whatsoever is reserved with MSRDC.

Vice Chairman & Managing Director

TENDER NOTICE

Government of Maharashtra

SOIL AND WATER CONSERVATION DEPARTMENT

Commissioner, Soil and Water Conservation, Chhatrapati Sambhajnagar

Regional Water Conservation Officer,

Soil and Water Conservation Department, Chhatrapati, Sambhajnagar

District Water Conservation Officer, Soil and Water Conservation Department, Beed

Address : Jaykwdy Colony, Nagar Road, Beed.

e-Mail ID: eemilsdiwbeed@gmail.com Ph. No. 02442-222520

e-Tender Notice No. B-1 / 18 for year 2023-24

District Water Conservation Officer, Soil & Water Conservation Department, Beed is hereby inviting online B-1 Tenders under District annual planning 2023-24 Scheme, from Contractors/ UEE registered with Public Works Department & M.S.S. registered with Co-Operative Society, Government of Maharashtra in appropriate class for the following works. The blank B-1 tender documents are available on below mentioned website: Main Portal: <http://www.mahatenders.gov.in>

The right to reject any or all the tenders without assigning any reason whatsoever is reserved with the Competent Authority, Conditional tenders will not be accepted.

Sr. No. : 01

NAME OF WORK : Construction of gated CNB/ CNB/ KTW/ VT

Total Tenders : 25. Tender Amount : 9.87 Crore. Time Period per tender : 03 Month

Tender Fees : Rs. 2360/-.

Class of Contractor : Reserved for UEE/ MSS/ OPEN as per list.

Name of Office : D.W.C.O., Soil & Water Conservation Department, Beed.

Tender Sale Period : Date 10/01/2024 to Date 18/01/2024

Geo Tagging Time : Date 11/01/2024 to Date 17/01/2024

Tender Opening Date : 18/01/2024.

Detailed Tender Notice is available -

1) Website : <http://mahatenders.gov.in>
(if any change in this Notice will be convey on the same website)

2) Detailed Tender Notice is available on the Notice board of District Water Conservation Officer, Soil and Water Conservation Department, Beed.

(Sd/-) **A. H. PARANDE,**
District Water Conservation Officer,
Soil & Water Conservation Department, Beed

Date : 08/01/2024
(dgjpr/2023-24/6490)

PUBLIC NOTICE

Public is hereby informed that my client Mr. Abbasli Rukamodin Mulla, R.at : Sr. No.499/2b/1a/1. First Floor, Near Railway Gate, Kasarwadi, Pune 411034. That the present owners have misplaced the original Sale Deed on dated 01/10/2023 at Kasarwadi Pune. The Sale Deed registered on dated 18/01/1993 Doc No. 339/1993 Haveli No. 05 Pune of the property Sr. No.499/2b/1a/1. CTS No. 1952, admeasuring area 375 Sq. ft. i.e. 34.85 Sq. mtrs situated at Village Bhosari - Kasarwadi Pune 411034. Public is hereby called upon that any person/s having any information regarding the aforesaid original document/s and/or has any claim in the scheduled property should notify the undersigned Advocate within 07 days from publication of this notice and should satisfy the undersigned along with documentary proof thereof, failing which, it shall be presumed that the said document/s are lost, and no claim shall be entertained thereafter.

Date : 09/01/2024
Pune

Jayesh N. Gaikwad (Advocate)
Office: Gital Apartment, Shop No.05, Dighi Road, Bhosari, Pune 411039. No. 8446996012

पुणे महानगरपालिका

निविदा प्रक्रिया कक्ष - पाणीपुरवठा विभाग

निविदा जाहिरात - नवीन कामे

निविदा विक्री कालावधी : दिनांक १०/०१/२०२४, सकाळी ९.०० ते दि. २२/०१/२०२४, दुपारी २.३० वाजेपर्यंत.

निविदा स्वीकृती कालावधी : दिनांक १०/०१/२०२४, सकाळी ९.०० ते दि. २२/०१/२०२४, दुपारी २.३० वाजेपर्यंत.

तांत्रिक निविदा उघडणे प्रक्रिया : दिनांक २३/०१/२०२४, दुपारी ३.०० वाजता. (जाहिरात क्रमांक १/१५८२, दिनांक ०९/०१/२०२४)

निविदा क्रमांक	खात्याचे नाव	कामाचे नाव	निविदा संच किंमत रु.	अंदाजित पूर्वगणित रु.	बयाणा रु.	कामाची मुदत (महिने)	निविदाविषयक जबाबदार व्यक्तीचे नाव व दूरध्वनी क्रमांक
PMC/ Water Supply/ 2023-399	पाणी पुरवठा	स्वामेठ पाणीपुरवठा विभाग अंतर्गत येणाऱ्या जनता वसाहत - दत्तवाडी परिसरात मजूर पुरविणे व जलवाहिन्यांची दैनंदिन देखभाल दुरुस्तीची कामे करणे.	रु. १३५९/-	रु. २४९९९२७/-	रु. २४९९९/-	०६ महिने	Hanumant Gawade 9923242581
PMC/ Water Supply/ 2023-400	पाणी पुरवठा	कार्यकारी अभियंता, स्वामेठ पाणीपुरवठा विभाग क्र. १ अंतर्गत पानमळा, गणेरा मळा जनता वसाहत, दत्तवाडी परिसरात व विविध भागांत पाणीपुरवठा विषयक दैनंदिन देखभाल दुरुस्तीची कामे करणे.	रु. १३५९/-	रु. २४९९९२७/-	रु. २४९९९/-	०६ महिने	Hanumant Gawade 9923242581

अ) सदर कामांबाबत निविदा अटी, शर्ती इ. बाबतचा तपशील निविदा संचामध्ये नमूद केला असून, सदर कामांचे निविदा संच www.mahatenders.gov.in या वेबसाईटवर उपलब्ध आहेत. निविदा संचाची विक्री व स्वीकृती सदर वेबसाईटवरून फक्त ऑनलाईन पद्धतीने करण्यात येत असून, सर्व निविदा देण पाकिट पद्धतीने मागविण्यात येत आहेत.

ब) निविदा प्रक्रियेच्या शेवटच्या दिवशी निविदा संच प्राप्त न झाल्यास व स्वीकृतीच्या शेवटच्या दिवशी ऑनलाईन सादरीकरण न झाल्यास याची सर्वस्वी जबाबदारी ठेवण्याची राहिल.

क) ऑनलाईन निविदा प्रक्रियेबाबतची संपूर्ण माहिती टेंडर सेल विभाग, पुणे मनापा येथे मिळेल.

ड) कार्यालयीन आदेश क्र. अतिमाआ/वि/३२, दिनांक २२/०४/२०१६ नुसार बयाणा रुकम ई.सी.एस./ आर.टी.जी.एस./ एन.ई.एफ.टी. सुविधेमाफतच स्वीकारण्यात येणार आहे.

(सही/-)
Tender Clerk, Swargate,
टेंडर लिपिक, पाणीपुरवठा, पुणे महानगरपालिका

(सही/-)
Kashinath Chintaman Gangurde,
कार्यकारी अभियंता (पाणीपुरवठा), पुणे महानगरपालिका

GOVERNMENT OF MAHARASHTRA

SOIL AND WATER CONSERVATION DEPARTMENT

Office of the District Water Conservation Officer,

Soil and Water Conservation Department, Kolhapur

E-mail- ssiwcKolhapur@gmail.com Telephone/FAX No.- 0231-2651663

E-TENDER NOTICE NO. 15 for the Year 2023-24

Online E-Tender in percentage Rate (B1) form for the below mentioned work is invited from the capable contractors on behalf of the Governor of Maharashtra by District Water Conservation Officer, Soil and Water Conservation Department, KOLHAPUR The blank B-1 Tender Documents in e-tender form are available on website <http://maharatenders.gov.in> All the above mentioned information is also available on the Notice board of District Water Conservation Officer, Soil and Water Conservation Department, KOLHAPUR

All right are reserved by the component authority to rejected all the process of tender at any time of tender of tender or all the tenders without assigning any reason. Conditional tenders will not be accepted. If any change is observed, then these changes will be available on the same website <http://maharatenders.gov.in>

Name of Work	Estimated Tender Cost put to Tender Rs. in Lakh	Tender Fee	EMD Amount	E-Tender Download Period	Gro-tagging Period	Tender Opening Date (Technical Envelope)
Construction of Storage Tank at SAVED, Kh. Tal. Sagal, Dist. Kolhapur	178.03	2000+ 360 (18% GST) = 2360/-	150000	10/01/2024 to 24/01/2024	15/01/2024 to 19/01/2024	29/01/2024 (If possible)
(CMJSY) Repairs to P.T. at AMBA, Tal.- Sahawadi, Dist. Kolhapur	115.63	2000+ 360 (18% GST) = 2360/-	116000			

Contractor or his authorized representative should present in the time & date of tender opening, otherwise no complaint will be accepted after tender opening.

Sd/-
Executive Engineer
District Water Conservation Officer, Soil and Water Conservation Department, Kolhapur

dgjpr 2023-24/6486